General public is hereby informed that in pursuance of sub-section (4) of Section 127F of Customs Act 1962 sub-section (4) of Section 321 of Central Excise Act 1944 and the provisions of Rule 15 of the Customs & Central Excise Settlement Commission Procedure, 2007 as amended vide Notification No. 1/2017 dated 9.5.2017 issued from F.No. Tech/08/Commr.(Inv)/2016-SC(PB) (G.S.R. – 447E) any person desirous of receiving copy/copies of any Final Order(s) passed by any of the Benches of the Settlement Commission may apply for the same to the concerned Bench. The required order(s) shall be supplied by the concerned Bench on payment of a fee calculated @ Rs.2/- per page.

2. Publishers can also receive all the orders passed by all the Benches of Customs, Central Excise and Service Tax Settlement Commission during a financial year on payment of an annual subscription of Rs.1,20,000/- (Rupees One lakh and twenty thousand only) to the Administrative Officer, Customs, Central Excise & Service Tax Settlement Commission (Principal Bench), Samrat Hotel, Kautilya Marg, Chanakya Puri, New Delhi-110021. On payment of the said subscription, all orders for the specified financial year passed by all the Benches of the Settlement Commission shall be supplied to them.

The rates specified above are valid till 31.3.2018.

(Chairman)  
11.5.17

Copy to:-
1. Webmaster.cbice@icegate.gov.in with the request to place this Public Notice on the CBEC website.
2. Vice Chairman, Customs, Central Excise & Service Tax Settlement Commission, Mumbai/ Kolkota/ Chennai.
3. Notice Board
4. Guard file